

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 192 OF 2017 &
IA NOS. 1839 OF 2018 & 104 OF 2019**

Dated: 29th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Meghalaya Power Distribution Corporation Ltd. Appellant(s)
Vs.
Meghalaya State Electricity Regulatory Commission Respondent(s)
& Anr.**

Counsel for the Appellant(s) : Mr. Anurag Kumar Singh
Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar
Mr. Rohan Ahlawat for R-1

Mr. Parinay Deep Shah
Ms. Ritika Singhal for R-2

ORDER

IA Nos. 1839 of 2018 & 104 of 2019

(Applns. for condonation of delay in filing rejoinder)

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and reply is taken on record. The applications are disposed of.

APPEAL No. 192 of 2017

It is represented that pleadings are complete.

List the matter for hearing on **20.03.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/vg